

BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6867 of 2026

Mahesh Nagar : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated March 31, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated April 17, 2026, responded to the application filed by the appellant. The appellant filed an appeal dated May 05, 2026 (Reg. No. SEBIH/A/E/26/00165). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.

2. **Queries in the application** - The appellant, in his application dated March 31, 2026, sought the following information:

“1. Kindly provide the marks obtained by me in the Phase-II examination, including: a) Marks in Paper 1 (Descriptive English) b) Marks in Paper 2 (Stream-specific paper)

2. Kindly provide the section-wise or question-wise breakup of marks, if available, for both Paper 1 and Paper 2.

3. Kindly provide the category-wise cut-off marks for Phase-II examination for shortlisting to interview.

4. Kindly provide information on whether normalization or scaling was applied in the evaluation of Phase-II examination. If yes, kindly provide details of the methodology used.

5. Kindly provide details of the evaluation scheme, marking guidelines, or model answers used for assessing the descriptive papers in Phase-II.

6. *Kindly inform whether evaluated answer sheets of Phase-II examination can be provided under the RTI Act, 2005. If yes, kindly provide a certified copy of my evaluated answer sheets.*

7. *Kindly provide my roll number-wise position/ rank, if such information is maintained.”*

3. **Reply of the Respondent** – The respondent, in response to all the queries in the application, informed that SEBI Recruitment Exercise 2025 for recruitment of Grade A officers is under process. The respondent also informed that the information regarding marks obtained by candidates in Phase II examination and cut off marks will be published on SEBI website under “career” section post completion of recruitment exercise for Grade A Officer, 2025.
4. **Ground of appeal** – The appellant has filed the appeal on the ground that he was provided incomplete, misleading or false information.
5. I have perused the application and the response provided thereto. On consideration, I note that the recruitment process is not over and pre-mature disclosure might hinder the ongoing process. In this context, I note that the Hon’ble Central Information Commission, in the matter of *Shri U.R.M. Raju Vs. Visakhapatnam Port Trust* (judgement dated March 09, 2009 in CIC/AT/A/2008/01463), observed: “*If information regarding current recruitment processes is authorized to be disclosed even before such a process is completed, it is possible that it would pave the way for wholly absurd claims for disclosures. For example, a petitioner may, citing precedent, demand information regarding various aspects of a recruitment process undertaken by the Public Service Commissions and, such other recruitment bodies, even before such a process is completed and thereby throw the entire process into disarray. No public interest shall be served by such disclosures. On the contrary, such premature disclosures shall have a deleterious impact on public interest and will serve no public purpose.*” In view of the said observations, I do not find any deficiency in the response.
6. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: June 02, 2026

RUCHI CHOJER

**APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA**